

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A' : NEW DELHI  
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER

ITA No.6917/Del/2019  
Assessment Year : 2011-12

M/s Sunvision Tradezone  
Pvt.Ltd.,  
C/o CA Sachin Jain,  
C-108, 1<sup>st</sup> Floor,  
Shivalik, Malviya Nagar,  
New Delhi – 110 017.  
PAN : AANCS0464N.  
(Appellant)

Vs. Income Tax Officer,  
Ward-24(3),  
New Delhi.

(Respondent)

Appellant by : None.  
Respondent by : Shri Jagdish Singh Dahiya,  
Senior DR.

Date of hearing : 16.10.2020  
Date of pronouncement : 16.10.2020

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2011-12 is directed against the order of learned CIT(A)-8, New Delhi dated 19<sup>th</sup> June, 2019.

2. Nobody appeared on behalf of the assessee before us at the time of Virtual Hearing. The learned counsel for the assessee, vide email letter dated 25<sup>th</sup> September, 2020 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 16<sup>th</sup> October, 2020.

Sd/-  
**(SUDHANSHU SRIVASTAVA)**  
**JUDICIAL MEMBER**

Sd/-  
**(G.S. PANNU)**  
**VICE PRESIDENT**

VK.

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1. Appellant : **M/s Sunvision Tradezone Pvt.Ltd.,  
C/o CA Sachin Jain, C-108, 1<sup>st</sup> Floor,  
Shivalik, Malviya Nagar, New Delhi – 110 017.**
2. Respondent : **Income Tax Officer, Ward-24(3), New Delhi.**
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar